

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9818/2013

(Arising out of impugned final judgment and order dated 24/05/2013 in CRLA No. 6808/2010 passed by the High Court Of Judicature at Allahabad)

SANJAY KUMAR JAIN

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(Office report for direction)

Date : 30/04/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBER]

For Petitioner(s) Dr. Vinod Kumar Tewari, Adv. (Not present)

For Respondent(s) Ms. Jentiben, Adv.
Mr. A. Raghunath, Adv.

UPON hearing the counsel the Court made the following
O R D E R

None present for the petitioner.

As per office report, petitioner has not filed spare copies of the SLP to serve the unserved respondents.

Mr. A.Raghunath, learned counsel, representing respondent No.1 undertakes to appear for Respondent No.3 and 4 and sought two weeks' time to file vakalatnama. Two weeks' time is granted to him to file vakalatnama on behalf of Respondent No.3 and 4.

Finally, two weeks' time is granted to the petitioner to file spare copy of the SLP to serve the unserved respondent No.1.

[O.P. SHARMA]
COURT MASTER

[RENU DIWAN]
COURT MASTER